

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 2897/2017**

New Delhi, this the 25<sup>th</sup> day of August, 2017

**Hon'ble Ms. Nita Chowdhury, Member(A)**

Hira aged 60 years  
S/o Sh. Prabhu  
Retired as Trackman while working under  
SS(P. Way), Gurgaon  
R/o Vill. Dabaii, PO Bikaner  
Distt. Rewari(Har).

....Applicant

(By Advocate: Ms. Sonika Gill for Shri Yogesh Sharma )

Versus

1. Union of India through the General Manager  
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi.
3. The Assistant Divisional Engineer(ADEN)  
Northern Railway, Delhi Sarai Rohilla  
Delhi.

...Respondents

**ORDER (ORAL)**

Learned proxy counsel for applicant appears and  
presses for admission.

2. The applicant has filed the instant OA seeking the following reliefs :-

“(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to count entire service i.e. w.e.f. 22.5.1974 till 12.11.2014 as a qualifying service for granting retirement benefits and consequently grant the same to the applicant with all the consequential benefits with difference of amount with interest.

(ii) That the Hon’ble Tribunal may graciously be pleased to pass an order of counting 50% casual service and entire service from the date of appointment i.e. w.e.f. 22.5.1974 as a qualifying service for granting the benefits of MACP scheme and consequently, pass an order directing the department of grant 3<sup>rd</sup> financial upgradation to the applicant under MACP scheme in Grade Pay of Rs.2400/- from due date with all the consequential benefits including the re-fixation of pay, re-fixation of retirement benefits, arrears of difference of pay and allowance with interest.

(iii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

3. The brief facts of this matter are that the applicant who was an employee in the Railways contends that on retirement, he has not been given the benefit of his entire service period. His qualifying service for grant of retirement

benefits has not been correctly calculated. He has also informed that he has given legal notice to the respondents on 16.06.2017. The respondents are yet to respond to the same.

4. In the above circumstances, without going into the merits of the case, the OA is disposed of at the admission stage itself, with a direction to the respondents to reply to the legal notice dated 16.06.2017, within a period of 30 days from the date of receipt of a certified copy of this order. If the respondents find the claim of the applicant correct, then they shall pay the revised amount, if any, with interest for the delayed period at the present rate of GPF interest, within a further period of 90 days. Accordingly, the OA stands disposed of. No order as to costs.

( Nita Chowdhury )  
Member (A)

'rk'